



2026:AHC:28606

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1899 of 2026

Smt Urmila Devi

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Vijay Kumar Kushwaha
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Vijay Kumar Kushwaha, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.
2. The case of the writ petitioner is that she is the wife of one Mani Ram who was posted as Prison Guard, who died on 17.02.2024. The writ petitioner claims family pension.
3. Learned Standing Counsel on the other hand submits that as per the document which is at page-17 of the paper book, the writ petitioner happens to be a second wife and the respondents do not possess any independent mechanism to find out as to who is the first and who is the second wife and for that very purpose, they seek succession certificate or any public document having evidentiary value.
4. Learned counsel for the writ petitioner has invited attention towards para-10 of the writ petitioner so as to contend that he has submitted the succession certificate.
5. Be that as it may be it is for the writ petitioner to approach Respondent no.2, Superintendent of District Jail Fatehgarh, District Fatehgarh.
6. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of

production of certified copy of the order after hearing the affected parties.

February 10, 2026
N.S.Rathour

(Vikas Budhwar,J.)